

File No. HR-12020/4/2024-HR-FSSAI
भारतीय खाद्य सुरक्षा एवं मानक प्राधिकरण
(खाद्य सुरक्षा एवं मानक अधिनियम के अधीन स्थापित सांविधिक प्राधिकरण)
(भर्ती प्रकोष्ठ)
एफ डी ए भवन, कोटला रोड, नई दिल्ली – 110002

Date: 6th July, 2026

CORRIGENDUM

In partial modification of Office Memorandum of even number dated 03.07.2026 (copy enclosed), the reference to "**W.P. (C) 2219/2025**" appearing in Paras 5 and 7 of the said Office Memorandum shall be read as "**W.P. (C) 2219/2026**".

3. The rest of the contents of the OM shall remain unchanged.

Digitally signed by
Navneet Chaturvedi
Date: 06-07-2026
16:32:34

(Navneet Chaturvedi)
Administrative Officer (Rectt.)

To,

1. IT Division: for uploading this on FSSAI Website.

Copy to:

1. OSD to the CEO, FSSAI.
2. SPS to the ED (HR), FSSAI.
3. HR Division.

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 (खाद्य सुरक्षा एवं मानक अधिनियम के अधीन स्थापित सांविधिक प्राधिकरण)
 (भर्ती प्रकोष्ठ)
एफ डी ए भवन, कोटला रोड, नई दिल्ली - 110002

Date: 3rd July, 2026

OFFICE MEMORANDUM

WHEREAS, the post of Assistant Director (Tech) in pay level-10 was advertised by FSSAI for filling up on direct recruitment basis as per the eligibility criteria mentioned in advertisement No. DR-02/2019 dated 26th March, 2019.

WHEREAS, a Writ Petition (Civil) No. 132/2021 was filed in the Hon'ble High Court of Delhi (Learned Single Judge Bench) challenging the selection on the basis of pay level-7. The Hon'ble Court vide judgement dated 4.8.2021 had held the selection of Respondent Nos. 3 to 12 vide result notice dated 24.12.2020 was illegal, and consequently selection and appointment of respondents Nos. 3 to 12 was set aside and The respondent No.1 (FSSAI) is within its right to prepare a fresh selection list for filling up the ten posts / vacancies which now arise in view of this order, as per the selection criteria evolved by it and then proceed accordingly.

WHEREAS, the above judgement dated 4.8.2021 was challenged in LPA Nos. 253, 286, 288, 309 of 2021 before the Division Bench of the Hon'ble High Court of Delhi, which were dismissed by the Hon'ble Court vide order 11.4.2023.

WHEREAS, the above judgement dated 11.4.2023 of the Division Bench of the Hon'ble High Court of Delhi was challenged in SLP(C) Nos. 8247 & 8264-65 of 2023 before the Hon'ble Supreme Court of India, which were also dismissed vide order dated 31.7.2025.

WHEREAS, a contempt petition CONT.CAS(C) 1996/2025 and a Writ Petition W.P.(C) 2219/2025 were filed in the Hon'ble High Court of Delhi and the Hon'ble Court passed orders dated 23.02.2026 wherein it was submitted that fresh select list from the pool of available candidates who were interviewed for the post of Assistant Director (Technical) pursuant to Advertisement No. DR-02/2019 shall be finalized.

NOW THEREFORE, in compliance with the orders dated 23.02.2026 of the Hon'ble High Court of Delhi and pursuant to the recommendations of the Selection Committee constituted for preparation of a fresh select list, the Competent Authority has approved the following candidate for the selection to the post of Assistant Director (Technical) under Direct Recruitment Advertisement No. DR-02/2019:

S. No.	Name	Category applied for	Category selected for	Marks
1.	Dr. Ajay Kumar	OBC	OBC	56.9625



The selection of the above candidate is provisional and subject to verification of original documents, fulfillment of all eligibility conditions prescribed under the Advertisement No. DR-02/2019, and any further orders or directions that may be passed by the Hon'ble High Court of Delhi in CONT.CAS(C) 1996/2025 and W.P.(C) 2219/2025 or by any other competent court.

In the event of any declaration or information furnished by the candidate being found false or incorrect at any stage, the candidature shall be liable to be cancelled.

The offer of appointment to the provisionally selected candidate shall be issued separately.

This is issued by the order of Competent Authority, FSSAI.

(Pritha Ghosh)
Joint Director (Rectt.)

To,

1. IT Division: for uploading this on FSSAI Website.
2. HR Division for issuing offer of appointment.

Copy to:

1. OSD to the CEO, FSSAI
2. SPS to the ED (HR), FSSAI